

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 612/98

Tuesday this the 19th day of December, 2000.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

V.Peethambaran
T2 Welder
Post Harvest Technology Division
Central Tuber Crops Research Institute
Sreekariam
Thiruvananthapuram - 695 017.

...Applicant

By advocate Mr.P.S.Vasavan Pillai

Versus

1. The Director
Central Tuber Crops Research Institute
Sreekariam
Thiruvananthapuram.
2. The Director General
Indian Council of Agricultural Research
Krishi Bhavan
New Delhi.
3. The Controller of Defence
Accounts (Pension)
Allahabad.
4. The Secretary
Ministry of Personnel Affairs & Pension
New Delhi. ...Respondents

By advocate Mr.P.Jacob Varghese for R1&2
Mr.Govind K.Bharathan, SCGSC for R3&4

The application having been heard on 19th December, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks to direct respondents 1 & 2 to count his military service from 18.5.63 to 22.2.75 also for his pensionary benefits and to direct the third respondent to make remittance of necessary pension contribution to the first respondent in respect of his military service.

2. When the Original Application was taken up, learned counsel appearing for the applicant argued the matter ~~at length~~ At the fag end of the argument by the learned counsel for the applicant,

the learned counsel for respondents 1 & 2 made his presence before the Tribunal and brought to our notice an office order No.21/88-Per. dated 18.7.2000 issued by the Director, Central Tuber Crops Research Institute, Trivandrum, the first respondent. From the same it is clearly seen that the reliefs sought by the applicant have been granted.

3. It is also clearly seen from the said order that a copy was earmarked to the applicant. So the applicant was well aware of it and for whatever reason, that fact was not brought to our notice before starting the argument.

4. In the light of the office order bearing No.F.No. 21/88-Per. dated 18.7.2000 issued by the first respondent, this Original Application has now become infructuous.

5. Accordingly the Original Application is dismissed as infructuous.

Dated 19th December, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

aa.